

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 346/AT/2024

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 450 MW Solar PV Power Projects (Tranche XVI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 28.7.2023 issued by the Ministry of Power, Government of India.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : SAEL Industries Limited and Ors.
- Date of Hearing : **6.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Mandakini Ghosh, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 450 MW Solar PV Power Projects (Tranche XVI) connected with the inter-State Transmission System and selected through the competitive bidding process as per the 'Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects' dated 28.7.2023 issued by the Ministry of Power, Govt. of India.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:
- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner who may file its rejoinder(s), within a week thereafter.
3. The Petition will be listed for hearing on **5.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)